

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 202  
IB-497/ND/2020**

**IN THE MATTER OF:**

**M/s Axis Integrated Systems Ltd.**

**...PETITIONER**

**Vs**

**M/s Aon Consulting Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Rohan Khanna, Advocate**

**For the Respondent/Corporate Debtor :Mr. Puneet Bajaj, Advocate along  
with Mr. Nitin Kaul, CS**

**ORDER**

**IA No. 3045 of 2020**

Mr. Nitin Kaul, Company Secretary of the Company has appeared and submitted that re-validated demand draft has been presented in the Tribunal on 9<sup>th</sup> October, 2020 and it is in the custody of the Tribunal. The Learned Counsel for the applicant is directed to take further steps in the matter which facilitate the withdrawal of the application filed by them under Section 9 of IBC. Post the matter after 10 days i.e. 4<sup>th</sup> November, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)